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self, be associated as student observer. The decision of the Executive Council is yet to be implemented.

(b) The University is competent frame/amend its Ordinances. In accord ance with the provision of the Banaras Hindu University Act, amendment to an Ordinance has also to be submitted to the Visitor who has the power to disallow. The University has not yet submitted the relevant amendment to the Ordinance to the Visitor.

L.I.G. FLATS CONSTRUCTED BY D.D.A.

1745. CHAUDHARY A. MOHAMMAD: Will the Minister of WORKS AND HOUS HEALTH AND AND PLANNING be pleased to state:

- (a) whether Government have received any Memorandum from the residents of LIG flats built by the DDA which are badly constructed and are costly too; and if so, what are the main issues that have been raised therein; and
- (b) whether Government have considered the points raised in the Memorandum; and if so, what action is proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING DEBIPRASAD CHATTOPA-DHYAYA). (a) Yes, Sir Sometime back Lawrance Road Welfare Association forwarded to the Ministry, copies of the Memorandum addressed by them to the Delhi Development Authority. The main issues raised by them are regarding the cost of the flat, structural defects in the flats and request of provision of another set of flats in the place of the existing ones.

(b) The points raised in the Memorandum are being examined by the Delhi Development Authority.

PAYMENT OF PROVIDENT FUND TO THE RLITERD SCHOOL PRINCIPALS

1746. SHRI LIGAN NATH BHARD-WAI: Will the MINISTER OF EDUCA-IION AND SOCIAL WELFARE be pleased to state.

(a) whether it is a fact that a few Principals of Government Higher Secondary | Schools in Delhi, who have retired in March 1972 have not yet been paid then Provident Fund and gratuity;

- (b) if so, the names of such Principals and the dates on which they have retired and the reasons for which payments have not been made to them.
- (c) what steps are being taken in the matter to make immediate payment to these Principals, and
- (d) the action taken or proposed to be taken against the persons responsible for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SO-CIAL WELFARE AND IN THE DEPART-MENT OF CULTURE (SHRI D. P. YA-DAV): (a) to (c) Only one Principal, Shri R. K. Aggarwal, working at Gandhi Memorial Higher Secondary School Shahdara, ictited on 9-3 72. Although his relieving orders were issued by the Delhi Administration on 10-3-1972, Shri Aggarwal did not hand over the charge of the school till 29-3-1972. On this account the payment of Provident Fund and gratuity could not be finalised. The matter is under consideration of the Delhi Administration.

(d) Does not arise.

कलकता में "ओरेन्ज स्पेशल" की बिकी

1747 श्री ओडम प्रकाश त्यागी: क्या कृषि मत्नी 31 मई. 1972 को राज्य सभा में ताराकित प्रकृत सहग्रा 509 के दिये गये उत्तर को देखेंगे भौर यह बताने की कूपा करेगे कि

- (क) कलकत्ता में प्योर डिक्स द्वारा फरवरी, 1971 तक "ग्रोरेन्ज स्पेशल" किन परिस्थितियों मे बेचा जा रहा था जबिक उस कम्पनी ने 1969 से 1971 तक किसी ग्रोरेन्ज स्पेशल कामेन्टेट का उत्पादन नही किया .
- (ख) भारतीय बाजारों में ग्रोरेन्ज स्पेशल की बिकी को बद किये जाने के क्या कारण है: ग्रीर
- (ग) 1969 में 1971 तक ग्रोरेन्ज म्पेशल की कितनी विक्री हुई?